

ITEM NO.5

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32118/2011

(From the judgement and order dated 30/08/2011 in WP No.254/2009 of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

M/S ANSAL PROPERTIES & INFRAS.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for permission to file synopsis and list of dates,permission to file additional documents and prayer for interim relief and office report)

WITH SLP(C) NO. 245 of 2012

(With appln.(s) for permission to file additional documents, permission to file lengthy list of dates and prayer for interim relief and office report)

S.L.P.(C)...CC NO. 13412 of 2012

(With appln.(s) for permission to file SLP and office report)

Date: 30/11/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s) Mr. Gopal Subramaniam, Sr. Adv.
 Mr. S. Kazmi, Sr. Adv.
 Ms. Mukti Chaudhry, Adv.
 Ms. Mehjaveen Marak, Adv.
 Mr. Utkarsh Sharma, Adv.

 Mr. Kumar Rajesh Singh, Adv.
 Mr. Praveen Kumar, Adv.

 Mr. Kavin Gulati, Adv.
 Ms. Priya Deep, Adv.
 Mr. Umesh Kumar Khaitan, Adv.

For Respondent(s) Mr. Sudhir Kulshreshtha, Adv.

 Mr. Pradeep Misra, Adv.

 Mr. Vinay Garg, Adv.
 Mr. Ajit sharma, Adv.

 Mr. Ranbir Singh Yadav, Adv.
 Mr. P.Kakra, Adv.
 Ms. Anzu K. Varkey, Adv.

UPON hearing counsel the Court made the following
O R D E R

Copy of the petition in SLP(C)No.245/2012 may be served upon the unserved respondents within two days. Counter affidavit may be filed within three weeks. Rejoinder affidavit, may be filed. within four weeks thereafter. List thereafter.

In the meanwhile, the U.P. Pollution Control Board may also file the counter affidavit.

(O.P. Sharma)
Court Master

(M.S. Negi)
Court Master